HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through WhatsApp Video Conferencing)

. . .

In WP (Crl) no. Crl(M) no. EMG-CrlM no. 01-A/2020

Ali Mohammad Charloo&Sagar	
	Petitioner (s)
	Through: MrShujaulHaq, Advocate MrShariqRiyaz, Advocate
V	Versus
Union Territory of J&K and others	Respondent/non-applicants(s)
	The state of the s

CORAM: HON'BLE MR JUSTICE TASHI RABSTAN, JUDGE

ORDER 03.04.2020

Notice.

List after service is complete.

Crl (M) no.

Notice returnable within two weeks. Notice to MrB.A.Dar, Sr. AAG, as well. List this application only on 16th April 2020.

Meanwhile, the Government to consider the bail of petitioner on the basis of averments made in the application, more particularly having regard to health grounds and submit the report on next date of hearing.

(TashiRabstan) Judge

Srinagar 03.04.2020 Ajaz Ahmad, PS